

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "E" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
AND  
SHRI O.P. KANT, ACCOUNTANT MEMBER**

I.T.A. No.6617/DEL/2017  
Assessment Year: 2014-2015

Naresh Choudhary, B-7/6, 3 <sup>rd</sup> Floor, Safdarjung Enclave, New Delhi.	vs.	ACIT, Circle-50(1), New Delhi.
TAN/PAN: AAAPC3747J		
(Appellant)		(Respondent)

Appellant by:	None
Respondent by:	Ms. Rinku Singh, Sr.D.R.
Date of hearing:	01   03   2021
Date of pronouncement:	01   03   2021

**ORDER**

**PER O.P. KANT, AM**

The aforesaid appeal has been filed by the assessee against the impugned order dated 18.08.2017, passed by Ld. Commissioner of Income Tax (Appeals)-XVII, New Delhi for the Assessment Year 2014-15.

2. The ld. counsel for the assessee, vide its letter dated 18.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and Form No.3 has also been issued in favour of the assessee. He, therefore, seeks permission to withdraw the appeal.

3. Ld. Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the Open Court on 1<sup>st</sup> March, 2021**

Sd/-  
**[AMIT SHUKLA]**  
**JUDICIAL MEMBER**

DATED: 01/03/2021

PKK:

Sd/-  
**[O.P. KANT]**  
**ACCOUNTANTMEMBER**